



§~27 to 29 & 31.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ ITA No. 943/2018 & CM Nos. 34960-34961/2018
 ITA No. 944/2018 & CM Nos. 34962-34963/2018
 ITA No. 945/2018 & CM Nos. 34964-34965/2018
 ITA No. 947/2018 & CM Nos. 34968-34969/2018

THE PR. COMMISSIONER OF INCOME TAX -CENTRAL-3

..... Appellant

Through Mr. Ruchir Bhatia, Advocate.

versus

SANJEEV DHINGRA

..... Respondent

Through Nemo.

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

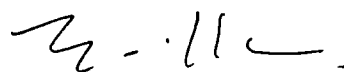
ORDER

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29.08.2018

Counsel for the appellant-Revenue states that the tax effect in the present appeals is below Rs.50 lacs in each year and, hence, in terms of Circular No. 3/2018 dated 11th July, 2018, the appeals may be disposed of, without deciding the question of law, which may be kept open.

Recording the said statement, the appeals are disposed of, without deciding the issue raised, which is left open.


SANJIV KHANNA, J.


CHANDER SHEKHAR, J.

AUGUST 29, 2018

VKR